

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110
COMP.APPL/57(CH)2024
And
CP No. 37/Chd/Chd/2023

IN THE MATTER OF:

Manav Kaushik ... **Petitioner**

Versus

NIFD Institute of Fashion Design ... **Respondent**
Limited

Under Section: 59, CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, Advocate.

For the Respondent : Mr. A.P.S. Sehgal, Advocate for Respondent No.
3.

ORDER

It is pointed out by the Ld. counsel for the petitioner that the matter has been wrongly listed as the same is listed for 26.04.2024. Therefore, let, the matter be listed for 26.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)